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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA NO. 145/90

DATE OF DECISION: 28.5.1990.

SMT. KAUSHALYA DEVI

APPLICANT

SHRI D.P. AVINASHI

ADVOCATE FOR THE APPLICANT

VERSUS

UNION OF INDIA & OTHERS

RESPONDENTS

ADVOCATE FOR THE RESPONDENTS

CORAM:

THE HON'BLE MR. T.S. OBEROI, MEMBER (J)

THE HON'BLE MR. I.K. RASBOTRA, MEMBER (A)

J U D G E M E N T


(Delivered by the Hon'ble Mr. T.S. Oberoi, Member (J) )

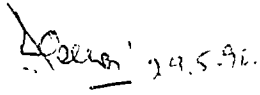
This OA is directed against the order dated 24th October, 1989, issued by the Assistant Director of Estates, Government of India, New Delhi, calling upon Shri G.S. Jadwani, husband of the present applicant, to vacate the quarter under his occupation. The applicant, who is said to be the second wife of said Shri G.S. Jadwani, has come up, by way of the present OA, with the request that the respondents may be restrained from putting into effect the impugned order dated 24th October, 1989 to enable her for some time, to meet the family liabilities as her husband has since been transferred to some place in Gujrat State.

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2. We have heard the learned Counsel for the applicant and have perused the application, and also the documents filed thereunder, so far as they are relevant for the purpose of passing the present order.

It is noticed that the applicant in this OA is Smt. Kaushalya Devi, who herself has not thought it fit to move the present OA, or made any prayer in connection therewith. In the circumstances, we are of the view that the present application is not maintainable as the applicant is not the allottee of the quarter in question, nor is she herself a Government servant. The application is, therefore, declined without any orders as to the costs.

  
(I.K. Rasgotra)  
Member (A)

  
(T.S. Oberoi)  
Member (J)